

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

CP (IB) No.92/Chd/Pb/2017

In the matter of:

Silvertoan Papers Ltd.Petitioner.

Versus.

BBF Homecare Products Ltd.Respondent.

Present: Mr. Alok Kumar Kuchhal with Mr.Yashoj Guglani,
Advocate for petitioner.

Notice of this petition to the respondent-corporate debtor for 09.10.2017 to show cause as to why the instant petition be not admitted. The notice be collected by the petitioner from the registry and send the same along with the copy of petition by speed post as well as at the email address of the respondent available on the master data and to file an affidavit of service along with the postal receipt and the track report of the post office and also copy of email at least two days before the date fixed.

The petitioner is directed to file the track report of the post office in proof of delivery of the demand notice to the respondent sent by registered/speed post. It was submitted that the demand notice was also sent at the email address of the respondent. Copy of the said email be also filed with the said affidavit. Notice of this deficiency of the petitioner and counsel for the petitioner accepts notice on behalf of the petitioner. Let the compliance be made within

seven days. Copy of this order be supplied to counsel for the petitioner under the signatures of the Bench Officer Dasti.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

September 25, 2017.
Ashwani